

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 762 of 2010

(Arising out of Order-in-Appeal No. 272/CE/DLH/2009 dated 13.01.2010 passed by the Commissioner of Central Excise (Appeals), Delhi-I)

DATE OF HEARING : 11.07.2017

DATE OF DECISION : 11.07.2017

M/s M.K. Engineering Works

Appellants

(Rep by Sh. Naveen Mullick, Adv)

VERSUS

CCE, Delhi-I

....

Respondent

(Rep. by Sh. M.R. Sharma, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 55054/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Shri Naveen Mullick, learned counsel for the Appellants, prays for withdrawal of the appeal. Shri M.R. Sharma, learned DR for the Revenue, has no objection.

2. In view of the above, the appeal is dismissed as withdrawn.

(Dictated & pronounced in the open court)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(JUSTICE (Dr.) SATISH CHANDRA)
PRESIDENT**